

**NOMINATION OF CASES BY HON'BLE THE CHIEF JUSTICE ON 13/10/2015**

<b>Sr l. N o.</b>	<b>Crl. Appeal U/S 372</b>	<b>Crl Appl</b>	<b>Govt Appeal</b>	<b>Crl. Revisi on U/S 482/40 7 etc.</b>	<b>Particular of Lower Court Case of both Columns 2 and 4</b>	<b>Date of Hon'ble Court's order regarding connectio n</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>	<b>7</b>
<b>1</b>	<b>4451/2015 DB</b>	<b>6845/2011 SB</b>			<b>ST No. 94/2010 State Vs Subey ST No. 113/2010 State Vs Manglu U/S 147 &amp; 307/149 of IPC Meerut</b>	<b>19/12/11</b>
<b>2</b>	<b>4452/2015 DB</b>		<b>2355/2012 DB</b>		<b>ST No. 401/2009 State Vs Abbas U/S 307,376 &amp; 294 ST No. 403/2009 25 Arms Act U/S 302/342 of IPC State Vs Abbas ST No. 404/2009 State Vs Saleem U/S 25/4 Arms Act Baghpat</b>	<b>16/08/12</b>
<b>3</b>	<b>4450/2015 DB</b>		<b>1711/2015 DB</b>		<b>ST No. 640/2009 State Vs Shahnwaz U/S 363,366,368,376 &amp; 506 of IPC Ghaziabad</b>	<b>12/02/14</b>
<b>4</b>	<b>4453/2015 DB</b>		<b>529/2014 DB</b>		<b>ST No. 204/2004 State Vs Bhola Kewat U/S 147, 302 read with sec. 149 of IPC 201 of IPC read with 149 of IPC Chitrakoot</b>	<b>14/05/15</b>
<b>Lay/List all the connected cases before appropriate Court dealing with the leading cases mentioned in the column 2 above.</b>						